## COURT NO.8

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL) NO(S). 1118/2014

## SHILPA SAILESH

PETITIONER(S)

VERSUS

VARUN SREENIVASAN RESPONDENT(S) (WITH APPLN. (S) FOR STAY AND OFFICE REPORT) WITH T.P.(CRL.) NO. 382/2014 (WITH APPLN. (S) FOR STAY AND OFFICE REPORT) T.P.(CRL.) NO. 468/2014 (WITH APPLN. (S) FOR STAY AND OFFICE REPORT) T.P.(C) NO. 1481-1482/2014 (WITH APPLN. (S) FOR STAY AND OFFICE REPORT) Date : 06/04/2015 These petitions were called on for hearing today. CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MR. JUSTICE N.V. RAMANA For Petitioner(s) TP(C) 1118/14 & rr in Mr. Roy Abraham, Adv. TP(C) 468/14 Ms. Reena Roy, Adv. TP(C) 1481-82/14 Ms. Seema Jain, Adv. Mr. Himinder Lal, Adv. TP(C) 382/14, 468/14, Mr. Jayant Bhushan, Sr. Adv. 1481-82/14 & RR IN Mr. Nirnimesh Dube, Adv. TP(C) 1118/14 Mr. Susheel C. Joseph, Adv. Mr. Subash Nair, Adv. Mr. Shubham Jaiswal, Adv. Ms. Shweta S. Parihar, Adv. for M/s Lex Regis Law Offices For Respondent(s)

## UPON hearing the counsel the Court made the following O R D E R $\,$

Parties are permitted to file joint memo of settlement which is stated to have been arrived at within a week from today.

Issue notice to the learned Attorney General who is requested to address the Court on the following issues:

1. The scope and extent of power of this court under Article 142 of the Constitution of India insofar as dispensing with the period of notice under Section 13-B of the Hindu Marriage Act, 1955 is concerned.

2. The stand of the Government with regard to statutory incorporation of irretrievable break-down of marriage as one of the conditions for grant of divorce.

3. Any other incidental and ancillary issue that may arise may also be addressed by the learned Attorney General.

List the matters on 21<sup>st</sup> April, 2015.

[VINOD LAKHINA][ASHA SONI]COURT MASTERCOURT MASTER